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17/09/2019.BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

C.P. (I.B) No. 503/9/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.09.2019Name of the Company: Colorobbia Chemicals India Pvt Ltd
V/s
Swastik ceracon LtdSection of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.	Arjun R. Sheth	Adv. &	Res.	} <u>ICPP</u>
2.	with Ishita R. Parveth	Solicitor Adv.		

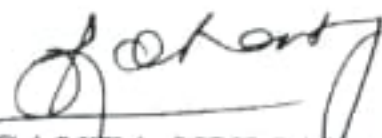
ORDER


The respondent is represented through its Ld. Counsel.

Mr. Arjun Sheth, Ld. Counsel for the respondent informed that this Bench, vide its order dated 15th January, 2019, passed an order in CP (IB) 175/9/NCLT/AHM/2018 and has already initiated Corporate Insolvency Resolution Process (CIRP) in respect of the present corporate debtor viz., Swastik Ceracon Ltd. and has also appointed an Interim Resolution Professional. In view of this, the order dated 26.07.2019 passed in CP (IB) 503 of 2018 became infructuous and non-operative.

Accordingly, order dated 26.07.2019 passed in CP (IB) 503 of 2018 needs to be re-called. Hence, it is hereby re-called. The Operational Creditor is at liberty to approach the IRP for submitting its claim before it as per the provisions of the I & B Code.

Accordingly, CP (IB) No.503 of 2018 stands disposed of as being infructuous.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 6th day of September, 2019.

